

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23154/2018

(Arising out of impugned final judgment and order dated 08-05-2018 in WA No. 21228/2013 passed by the High Court of Judicature at Allahabad)

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(WITH APPLN.(S) FOR EXEMPTION FROM FILING O.T.)

Date : 20-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Manohar Pratap, Adv.
Mr. Utkarsh Dixit, Adv.
Ms. Ritika Sethy, Adv.
Mr. Vishal Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for the petitioner, list the matter after ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
ASSISTANT REGISTRAR